SI.	Name of creditor	Identificat							f claim admitted			Amount	,	Amount of claim	Remarks, if any
No.	function creation	ion No.		Amount	Amount of			Amount	Whether	% of	Amount of contingent	of any	admitted	under verification	icellar kö, ir any
				claimed	claim admitted		Covered	covered	related	voting	claim	mutual			
							by	by	party	share in		dues,			
							Security	guarantee		coc, if		that may			
							Interest			applicable	e	be set-off			
1	Chakra Enterprises India		02-12-2019	18,92,782	18,92,782	Form B	Nil	0	No	0	Nil	Nil	-	Nil	
2	SVS minerals Pvt Ltd		05-12-2019	1,27,87,209	1,14,17,209	Form B	Nil	0	No	0	Nil	Nil	13,70,000	Nil	Difference of Rs 13,70,000/
															represents interest
															application.
3	Jaishree Industries Ltd		05-12-2019	6,60,622	6,60,622	Form B		0	No	0	Nil	Nil		Nil	
4	R.J. Traders		05-12-2019	94,021	94,021	Form B	Nil	0	No	0	Nil	Nil	-	Nil	
5	BBC Mines and Minerals		06-12-2019	58,60,431	58,60,431	Form B	Nil	0	No	0	Nil	Nil	-	Nil	Sent revised claim for Rs
															58,60,431 without interest.
															Admitted
6	Asian Cellulose Pvt Ltd		07-12-2019	2,08,752	2,08,752	Form B		0	No	0	Nil	Nil		Nil	
7	Anirudh Mines & Minerals		08-12-2019	16,12,312	16,12,190	Form B	Nil	0	No	0	Nil	Nil	122	Nil	Difference of Rs 122/ Claim
															of Rs 16,12,190/- as shown in
															the books of CD was admitted
8	Aditya Pulivirizers			14,21,024	10,62,448	Form B	Nil	0	No	0	Nil	Nil	3,58,576	Nil	Claim accepted for principal
															of Rs 10,62,448/ Difference
															amount of Rs 3,58,756/-
															representing interest
															application. OC claimed int @
															18%, but there is no proof that CD agreed
9	Arham Road Lines			39,31,775	39,31,775	Form B	Nil	0	No	0	Nil	Nil	-	Nil	CD agreed
10	Aruna Enterprises			8,79,727	6,27,862	Form B	Nil	0	No	0	Nil	Nil	2,51,865	Nil	Claim accepted for
				, ,											principal of Rs 6,27,862.
															Difference amount of Rs
															2,51,865/- representing
															interest application. Int
															clause @24% p.a. from the
															date of invoice available.
															Asked the party to send
															revised claim for the
															correct amount under
															simple interest, as earlier
															they sent the claim under
															compound interest.
	Ch Srinivasa Rao Coal Transport			32,31,200	32,31,200	Form B		0	No	0	Nil	Nil		Nil	-
12	Coastal Andhra Paper Products			1,36,01,104	1,36,01,101	Form B	Nil	0	No	0	Nil	Nil	3	Nil	

List of operational creditors (Other than Workmen and Employees and Government Dues)

с

13	Kiran Enterprises	25,20,827	16,21,467	Form B Nil	0	No	0	Nil	Nil	8,99,360	Nil	Claim accepted for principal of Rs 16,21,467/ Difference amount of Rs 8,99,360/- representing interest application. Interest @24% p.a. will be charged from the date of the
												invoice. Party charged compound interest.
14	Maha Mines & Minerals	66,75,272	39,86,291	Form B Nil	0	No	0	Nil	Nil	26,88,981	Nil	The party claimed principal of Rs 44,97,909/- and interest of Rs 21,77,363/- as per MSME act. There is no interest clause. Admitted for Rs 39,86,291/- as shown in the books of CD, whereas party claimed principal of Rs 44,97,909/- thereby difference of Rs. 5,11,618/- Entrepreneur's memorandum No. 280191200907 Part I dated 17.7.2013 submitted by the party.
15	Meena Enterprises	8,46,262	7,08,758	Form B Nil	0		0		Nil	1,37,504		The party claimed principal of Rs 7,08,758/- and interest of Rs 1,37,504/ Accepted for the principal of Rs 7,08,758/- Int clause (int @24% p.a. will be charged if not paid in the accepted period) available
16	Southern Mineral Resources	12,65,555	12,65,555	Form B Nil	0	No	0		Nil		Nil	
17	Mineral Zone	27,12,290	27,12,290	Form B Nil	0	No	0		Nil		Nil	
18	K.T.Minerals	26,71,059	26,71,059	Form B Nil	0	No	0	Nil	Nil	-	Nil	

19	SNF India Private Limited	34,62,905	30,18,735	Form B Nil	0	No	0	Nil	Nil	4,44,170		Admitted for principal amount of Rs 30,18,735/ The difference is interest. There is no explicit clause of interest in the invoices. However, purchase orders contain payment terms of 90 days from the date of invoices
20	Vidur Logistics Private Limited	21,35,067	21,35,067	Form B Nil	0	No	0	Nil	Nil	(1)	Nil	
21	R D Clay Mines Pvt Ltd	5,52,177	5,46,668	Form B Nil	0	No	0	Nil	Nil	5,509		Admitted for Rs 5,46,668/- which is in the CD books. The party claimed Rs 5,52,177/-, an excess amount of Rs 5,509/-
22	Lube Engineers Private Limited	92,205	92,205	Form B Nil	0	No	0	Nil	Nil	-	Nil	
23	Kakathiya Lubetech Private Limited	d 2,25,498	2,25,498	Form B Nil	0	No	0	Nil	Nil	-	Nil	
24	Rakidev Accutech Private Limited	1,00,000	1,00,000	Form B Nil	0	No	0	Nil	Nil	-	Nil	
25	Hitech Minerals	1,16,66,061	1,16,66,061	Form B Nil	0	No	0	Nil	Nil	-	Nil	

Image: Second	26	Progressive Traders		75,64,540	61,30,585	Form B Nil	0	No	0	Nil	Nil	14,33,955	Nil	Admitted for the principal
Image: Second														
Re fi. 30, 591/-, a difference of Re. 61, 30, 591/-, a difference interest by the party contends that no payment for 2 years and incurred toss. Charged interest by the party in accordance with Interest Act, 1978. Admited for the principal amount of Re 61, 30, 591/-, a difference of Re. 61, 30, 5														which is in the books of CD.
Re 61.30.591/-, a difference of Re. 61.30.591/-, a difference interest by the party contends that no payment for 2 years and incurred toss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Re. 61.30.591/-, a difference of Re. 61.30.591/-, a														The party claimed principal of
Image: Second														
In the second														
In the second														
In the second														Reg interest, no clause in the
hai no payment fos: C 2 years and incorred loss: C Araged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,581/- which is in the books of CD. The party claimed principal of Re first, no clause in the invoices. The party contends that no payment for 2 years and incorred loss. C Araged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,581/- which is in the books of CD.														
and incurred loss. Charged interest by the principal amount of Rs 61,30,585/. Which is in the books of CD. The party clause of the Rs. 61,30,591/-, a difference of Rs. 6/ Admitted for the principal amount of R 61,30,581/- which is in the books of CD. The party clause of the invoices. The party contends that no payment for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/. Walchoises of CD.														
Image: Second														
accordance with Interest Act, 1978. Admitted for the principal amount of R 61,30,585/- which is in the books of CD. The party contended fars. 6/ Reg interest, no clause in the introvices. The party contended interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of R 0,30,581/- which is in the books of CD.														
1978.   Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD. The party claimed principal of Rs. 61,30,591/-, a difference of Rs. 6/   Reg interest, no clause in the invoices. The party contends that no party contends that no party contends that no party in accordance with Interest Act, 1978.     Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.   Reg interest, no clause in the invoices. The party contends that no party contends that no party contends that no party contends that no party for the party in accordance with Interest Act, 1978.     Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.   Reg interest, no clause in the party in accordance with Interest Act, 1978.														
Admitted for the principal amount of Rs 61,30,585/- which is 1,30,591/-, a difference of Rs. 61,30,591/-, a difference of Rs. 61,30,581/-, a difference of Rs. 61,30,														
amount of Rs 61,30,585/- which is in the books of CD. The party in accordance with Interse Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
which is in the books of CD. The party claimed principal of Rs. 61.30,591/-, a difference of Rs. 6/ Reg interest, no clause in the inverse by the party in accordance with Interest Act, 1978. Admitted for the principal amount for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount for 8 p. 13,851/- which is in the books of CD. The party claimed principal amount for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount for 8 p. 13,0581/- which is in the books of CD.														
Rs. 61,30,591/-, a difference of Rs. 6/ Reg interest, no clause in the invoices. The party contends that no payment for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
Rs. 61,30,591/-, a difference of Rs. 6/ Reg interest, no clause in the invoices. The party contends that no payment for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														The party claimed principal of
Image: set of the set of														
Reg interest, no clause in the invoices. The party contends that no payment for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
invoices. The party contends that no payment for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
invoices. The party contends that no payment for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														Reg interest, no clause in the
that no payment for 2 years and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
and incurred loss. Charged interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
interest by the party in accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														and incurred loss. Charged
accordance with Interest Act, 1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
1978. Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
Admitted for the principal amount of Rs 61,30,585/- which is in the books of CD.														
amount of Rs 61,30,585/- which is in the books of CD.														
which is in the books of CD.														
														The party claimed principal of
27 Devi Lorry Serviece 3,06,50,946 3,06,50,910 Form B Nil Nil Nil 36 Nil	27	Devi Lorry Serviece		3.06.50.946	3.06.50.910	Form B Nil	0	No	0	Nil	Nil	36	Nil	

28	Tech Pack Solutions		1,41,72,749	76,26,651	Form B Nil	0	No	0	Nil	Nil	65,46,098	Admitted for the principal portion in the CD's books. Has two accounts with outstandings of Rs. 44,75,002/- and Rs 31,51,649/- otaling Rs. 76,26,651/ However, claimed principal of Rs. 86,32,272/-, thereby a difference of Rs 10,05,621/- in principal. Reg interest of Rs. 55,40,477/-, the interest clause of 24% p.a.(payment due beyond agreed period will attract interest) is available only in GST invoices and in other invoices (excise and tax invoices), the clause is not
												available.
29	Trishla Minerals		26,32,018	16,69,112	Form B Nil	0	No	0	Nil	Nil	9,62,906	The party claimed Rs 26,32,018/- (principal Rs 21,66,039/- and interest of Rs 4,65,979/-). No interest clause in the invoices though the party claimed interest. For the time being admitted Rs 16,69,112/- which is in the books of CD.
30	Mritika Corporation	13-12-2019	2,15,747	1,64,875	Form B Nil	0	No	0	Nil	Nil	50,872	Principal amount reflected in the CD's books was admitted (Rs. 1,64,875/-) whereas the party claimed higher amount of Rs 1,68,590/ The difference amount represents interest though no interest clause in the invoices. Charged 18%. However purchase order contains payment term as 60 days from the date of invoice.

31	Ushodaya Enterprises		1,93,52,720	1,74,24,766	Form B Nil	0	No	0	Nil	Nil	19,27,954	Nil	Admitted Principal of Rs 1,74,24,766/ No clause of interest in invoices. The party contends he has charged interest as per Interest Act, 1978. Charged interest @12%
32	Nexgen Trading Corporation		63,66,403	42,58,365	Form B Nil	0	No	0	Nil	Nil	21,08,038	Nil	The party claimed principal of Rs 42,58,370/- and interest of Rs 21,08,033/ Not provided invoices barring one invoice for Rs 1,16,578/ In the CD's books, amount of due shown as Rs 42,58,365/ Admitted for the principal amount.
33	Fortune Minerals		19,28,126	19,28,126	Form B Nil	0	No	0	Nil	Nil	-	Nil	Ledger copy of segno in the books of fortune minerals to be submitted
34	Pavan Traders		5,60,936	4,41,320	Form B Nil	0	No	0	Nil	Nil	1,19,616	Nil	The party claimed Rs 5,60,936/- representing principal of Rs 4,41320/- and interest of Rs. 1,19,616/

3	5	Kolluri Impex		9,19,262	7,17,434	Form B Nil	0	No	0	Nil	Nil	2,01,828	Nil	The party claimed Rs
				5,25,202	.,,							_,,,,,,		9,08,500/- representing principal of Rs 7,17,434/- and interest of Rs. 1,91,066/
														The principal of Rs 7,17,434/- tallied with CD's books. Admitted for Principal amt
														Int at 2.5% per month will be charged if the bill is not paid on due date. Asked revised claim form for the correct amount.
														The principal of Rs 4,41,320/- tallied with CD's books. Admitted for Principal amt
														Int at 2.5% per month will be charged if the bill is not paid on due date.
														Asked revised claim form for the correct amount.
3	6	Balaji Transport Corporation	 	72,545	72,545	Form B Nil	0	No	0	Nil	Nil	-	Nil	
3		Keerthi Enteprises		44,96,131	27,78,603	Form B Nil		No	0	Nil	Nil	17,17,528		Admitted for the time being principal of Rs 27,78,603/ Principal of Rs. 27,78,603/- tallied in the CD's books. Regarding interest of Rs. 17,17,528 it is under
														verification. Int clause of @ 24% p.a. will be charged from the date of invoice is available. Charged compound interest. Asked the party to send the interest on simple interest and revised claim form.

38	CSR Enterprises		1,41,73,835	1,11,71,203	Form B Nil	0	No	0	Nil	Nil	30,02,632	Nil	Principal of Rs 1,11,71,203/- tallied with the books of CD. Admitted principal of Rs 1,11,71,203/ The difference of Rs 30,07,956 is interest. Interest claimed @ 24% with simple interest. Interest clause of 24% interest available.
39	Vijayalakshmi Minerals	13-12-2019	6,62,758	6,62,758	Form B Nil	0	No	0	Nil	Nil		Nil	Admitted. In the CD's books, amount owed to the OC is shown as 6,62,761/-, less by Rs 3/-
40	K G Mines & Minerals		23,66,345	23,66,345	Form B Nil	0	No	0	Nil	Nil		Nil	
41	Active Minerals	14-12-2019	5,53,840	5,49,085	Form B Nil	0	No	0	Nil	Nil	4,755		Admitted for Rs 5,49,085/- which is shown in the CD's books.
42	Pankaj Road Lines	26-12-2019	1,04,01,434	92,86,994	Form B Nil	0	No	0	Nil	Nil	11,14,440	Nil	Principal amount of Rs 92,86,994/- tallied with books and this amount was admitted. The difference of Rs 11,14,440/- is interest but no interest clause in the invoices.
43	Sri Godhavari Bearings	02-01-2020	1,36,003	1,36,002	Form B Nil	0	No	0	Nil	Nil	1	Nil	
44	Ram Reddy Minerals	10-01-2020	28,45,838	28,45,838	Form B Nil	0	No	0	Nil	Nil	-	Nil	
45	Gayathri Marketing Consultants	13-01-2020	89,387	89,387	Form B Nil	0	No	0	Nil	Nil		Nil	Received claim for Rs 89,387/- which is admitted. In CD's books two amounts (Rs 67,934/- + 22,065 = 89,999) are shown.
46	Mahalaxmi Enterprises	27-01-2020	25,93,292	17,84,540	Form B Nil	0	No	0	Nil	Nil	8,08,752	Nil	Admitted for the amount of principal in the books. The difference is interest 8,08,752/- but no interest clause in the invoices

47	Sri Venkateswara Minerals	14-02-2020	27,53,402	16,39,410	Form B Nil	0	No	0	Nil	Nil	11,13,992	Nil	The party claimed Rs 27,53,402 and the set-off amount is shown as Rs 11,13,992/ Difference of Rs 16,39,410 is admitted. In the CD's books, amount was shown as Rs 18,00,126/-	
48	SEN Minerals	14-02-2020	7,23,369	7,23,369	Form B Nil	0	No	0	Nil	Nil	-	Nil		
49	Sri Devi Puliverising Mill	14-02-2020	8,87,494	8,87,494	Form B Nil	0	No	0	Nil	Nil	-	Nil		
50	B. Srinivasa Rao, Punnaiah & Company	20.02.2020	1,62,450	1,40,000	Form B Nil	0	No	0	Nil	Nil	22,450	Nil	Claim received after 20.2.2020. Admitted to the extent of Rs 1,40,000/- as shown in the CD's books	
51	United Sales Corporation	20.02.2020	4,89,334	4,72,752	Form B Nil	0	No	0	Nil	Nil	16,582	Nil	Claim received after 20.2.2020. Admitted to the extent of Rs 4,72,752/- as shown in the CD's books	

18,15,68,516

